

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No(s). 142/2024

SARITA CHOUDHARY

Petitioner(s)

VERSUS

HIGH COURT OF MADHYA PRADESH & ANR.

Respondent(s)

([TO BE TAKEN UP IMMEDIATELY AFTER FRESH CASES, IF ANY])

IA No. 102069/2024 - APPLICATION FOR PERMISSION

IA No. 206719/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 15617/2024 - EXEMPTION FROM FILING O.T.

IA No. 15618/2024 - STAY APPLICATION)

WITH

SMW(C) No. 2/2023 (X)

(Sr. Adv. Gaurav Agrawal, learned amicus curiae for this matter FOR
FOR EXEMPTION FROM FILING O.T. ON IA 77677/2024

IA No. 184779/2024 - DOCUMENT TAKEN ON RECORD

IA No. 77677/2024 - EXEMPTION FROM FILING O.T.)

W.P. (C) No. 233/2024 (X)

(IA No. 86768/2024 - EX-PARTE STAY

IA No. 86770/2024 - EXEMPTION FROM FILING O.T.

IA No. 94576/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

Mr. Gaurav Agrawal, Sr. Adv. Amicus Curiae

For Petitioner(s) By Courts Motion, AOR
Dr. Mrs. Vipin Gupta, AOR
Mr. Sumeer Sodhi, AOR

For Respondent(s) Mr. Sarad Kumar Singhania, AOR

Mr. Arjun Garg, AOR
Ms. Kriti Gupta, Adv.
Ms. Sagun Srivastava, Adv.
Mr. Brahma Prakash Soni, Adv.Mr. Puneet Jain, Sr. Adv.
Ms. Christi Jain, AOR
Mr. Mann Arora, Adv.
Ms. Akriti Sharma, Adv.

Contd..

Mr. Harsh Jain, Adv.
Mr. Om Sudhir Vidyarthi, Adv.
Mr. Ojusya Joshi, Adv.

Mr. R Basant, Sr. Adv.
Mrs. Rekha Pandey, AOR
Mr. L C Patne, Adv.
Mr. Gulab Sharma, Adv.
Mr. Raghav Pandey, Adv.
Mr. Hitesh Sharma, Adv.
Ms. Gauri Pandey, Adv.
Mr. Ronak Arora, Adv.

Ms. Charu Mathur, AOR
Mr. Gaurav Agrawal, AOR
Mr. Prem Prakash, AOR

Ms. Indira Jaising, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Varun Tankha, Adv.
Mr. Prasang Sharma, Adv.
Mr. Sadeeq Ur Rahman, Adv.
Ms. Sandali Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned senior counsel and learned Amicus curiae for the petitioner(s).

In order to hear learned counsel for the respondent/High Court, list on 17.12.2024.

To be taken up immediately after the fresh cases.

Ms. Indira Jaising, learned senior counsel during the course of her submissions narrated the pertinent facts of the case and with regard to array of respondent no.3 as a respondent in Writ Petition (c) No. 233/2024 and ultimately submitted that she has instructions to delete respondent no.3 from the array of parties. Her submission is placed on record.

Respondent No.3 is deleted from the array of parties
in Writ Petition (c) No. 233/2024.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)